F.No. 385/26/2015-IT(B)
Government of India
Ministry of Finance
Central Board of Direct Taxes
(CBDT)

New Delhi, Dated: 5<sup>th</sup> December, 2015

## Order under section 119 of the Income-Tax Act, 1961

Sub: Extension of time for deposit of tax deducted at source and tax collected at source for the State of Tamil Nadu.

In exercise of the powers conferred under section 119 of the Income-Tax Act, 1961 (the Act), the Central Board of Direct Taxes hereby extends the due date [under section 200 (1) of the Act] for paying to the credit of the Central Government, tax deducted at source and the due date [under 206C (3)] for paying to the credit of the Central Government, tax collected at source, in respect of deductions or collections made during the month of November, 2015, from 7<sup>th</sup> of December, 2015 to 20<sup>th</sup> of December, 2015 in respect of deductors located in the State of Tamil Nadu.

(Anand Jha) (Commissioner (IT&CT) 5.12.15

## Copy to:

- 1. Chairman and all Members of CBDT.
- 2. All Principal Chief Commissioners and Directors General of Income Tax.
- 3. All Joint Secretaries and Commissioners in CBDT.
- 4. Pr. Commissioner (M&TP), CBDT for media release.
- 5. Additional Director General of Income Tax (PR, PP & OL) for giving wide publicity.
- 6. Web Managers of 'irsofficersonline' and national Website of the Department for placing on the website.
- 7. Guard File